

to all the State Governments/Union Territories Administration on 9th February, 1978. The price payable will be 20 per cent of the original cost and hire purchase facilities will be available. Before a tenement is sold under this concession, the occupant will have to clear all arrears of rent and other dues. He will not be allowed to resell the tenement within 10 years from the date of purchase.

(c) Does not arise.

**Finalisation of Claims of Displaced Persons, Ulhasnagar and Kopari Colony**

839. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 94 on the 14th November, 1977 regarding cases of adjustment of claims pending with settlement Officer, Delhi and state:

(a) what progress Government have made in expediting finalisation of 'claims-cases' in respect of displaced persons in Ulhasnagar and Kopari Colony, District Thana (Maharashtra) during the period of last three months;

(b) whether Government could now state the approximate number of these cases and the amount involved;

(c) if no action has been taken within the period above said for finalisation of cases, the reasons therefor; and

(d) whether Government would finalize the said cases now within a period of six months at least which are pending for years together?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) and (c). No separate registers of cases regarding adjustment of claims of Ulhasnagar and Kopari colonies have

been maintained. But, for the entire Bombay region, 830 cases were pending on 1-12-1977. These cases relate to settlement or adjustment of residual Compensation claims. 40 cases were added since then upto-date. 236 cases have been disposed of during this period, leaving a balance of 634 cases for the region which includes those pertaining to the 2 specified colonies.

(b) As no separate registers have been maintained for the cases pertaining to Ulhasnagar and Kopari colony the amount involved exclusively therein is not available.

(d) No specific period can be indicated for the liquidation of these cases but all efforts are being made in this behalf. Disposal of the cases also depends on the response from the claimants and their associates and compliance by them with the formalities prescribed under the Displaced Persons (Compensation & Rehabilitation) Act, 1954 and Rules framed thereunder.

**Inclusion of 'Kabaddi' in Olympics**

840. SHRI R. K. MHALGI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply given to Starred Q. No. 66 on the 21st November, 1977 regarding inclusion of Kabaddi in International Games and state;

(a) what progress Indian Olympic Association have made so far, to satisfy primary condition to include 'Kabaddi' in Olympics; and

(b) what special steps Indian Olympic Association contemplate to take in next one year to popularize 'Kabaddi'?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) In case Asian Games 1982 are held in India, the I.O.A. will make efforts to obtain the approval of the Executive